

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 276 OF 2010

[Arising out of Order-in-Original No: 42/2009 dated 14th December 2009 passed by the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva.]

Shree LTC Export India Pvt Ltd
Arihant Mansion, 29 Keshavji Naik Road
Mumbai - 400009

... Appellant

versus

Commissioner of Customs (Export)
Jawaharlal Nehru Custom House, Nhava Sheva
Tal: Uran, Dist: Raigad - 400707

...Respondent

APPEARANCE:

None for the appellant

Shri Manoj Kumar, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO: A/ 85872 / 2020

DATE OF HEARING:	21/01/2020
DATE OF DECISION:	21/01/2020

PER: C J MATHEW

This appeal challenges order-in-original no. 42/2009-Commr
(Exp) dated 14th December 2009 of Commissioner of Customs

(Export), Jawaharlal Nehru Custom House, Nhava Sheva which has confiscated goods, imported *vide* bill of entry no. 754735/09.11.2009, under section 111(d) of Customs Act, 1962, though redeemable on payment of fine of ₹ 10,00,000, and imposed penalty of ₹ 5,00,000 on the appellant, M/s Shree LTC Export India Pvt Ltd, for being in violation of notification issued under Foreign Trade Policy requiring such goods to have remaining shelf life of not less than 60%.

2. None appeared for the appellant and we take note that they have not been represented in several hearings scheduled in the past.
3. We have heard Learned Authorised Representative.
4. The appeal is dismissed for want of prosecution.

(Pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(C J Mathew)
Member (Technical)